

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:778
ANSWERED ON:06.03.2002
FACILITIES PROVIDED BY MTNL TO ITS UNION
BALIRAM

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Mahanagar Telephone Nigam Limited is providing various facilities to the office bearers of N.T.S.F. Union in violation to the Industrial Dispute Act, 1947;
- (b) if so, the details thereof;
- (c) whether similar facilities are provided to other recognised unions also;
- (d) if not, the reasons therefor;
- (e) whether the Government are considering to withdraw the facilities provided to NTSF Union; and
- (f) if so, the time by which these facilities are likely to be withdrawn?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SIKDAR)

(a) & (b): No Sir. Hower facilities like office accommodation, telephone connections, notice board, vehicle, special casual leave for attending meetings called by the management etc. have been provided to the recognized Unions of MTNL i.e. MTNL Staff Union at Delhi and MTN Kamgar Sangh at Mumbai as per the mutual understanding between the MTNL management and the recognized Unions. The `majority` of these Unions were identified through the process of `Secret Ballot` conducted by the Ministry of Labour and the Management is normally supposed to have official dealings for policy matters with the recognized Unions as per the Industrial Dispute Act 1947.

(c) & (d): No, Sir. MTNL has not recognized any other union.

(e) The facilities as per details mentioned in reply to (a) above are provided to the recognized Unions of MTNL till they remain as recognized Unions.

(f) Does not arise in view of (e) above.